Indian Forest

Papers laid

- (xv) Notification G.S.R. No. 666, dated LT-273/71.] the 26th April, 1971, publishing Indian Forest Service (Recruitment) Second Amendment Rules, 1971.
- lishing the All India Services विदेश व्यापार मन्त्रालय First Amendment Rules, 1971.
- (xvii) Notification G.S.R. No. 710, Notifications (in English a dated the 6th May, 1971, pub-Ministry of Foreign Trade: lishing the Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1971.
- (xviii) Notification G.S.R. No. 711, dated the 6th May, 1971, publishing the 8th Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-269/71 for (i) to (xviii).]

CORRIGENDUM TO GOVERNMENT NOTIFICATIONS **GSR. Nos. 413 and 414, Dated the 27th MARCH, 1971**

SHRI F. H. MOHSIN: Sir, on behalf of Shri Ram Niwas Mirdha, I also beg to lay on the Table a copy of the Cabinet Secretariat (Department of Personnel) Notification GSR. No. 667 dated the 27th April, 1971 (in English and Hindi), publishing a corrigendum to Government Notifications GSR. Nos. 413 and on the Table: 414 dated the 27th March, 1971. [Placed in Library. See No. LT-269/71.]

THE CINEMATOGRAPH (CENSORSHIP) **AMENDMENT RULES, 1971**

THE MINISTER OF STATE IN ""HE MINISTRY OF INFORMATION AND BROADCASTING/सूचना ग्रीर प्रसारण मंत्रालय म राज्य मन्त्री (SHRIMATI NANDINI SAT-PATHY): Sir, I beg to lay on the Table, under sub-section (3) of section 8 of the

(xiv) Notification G.S.R. No. 665, dated Cinematograph Act, 1952 a copy of the the 26th April, 1971, publishing Ministry of Information and Broadcasting Service Notification GSR. No. 478, dated the 19th (Fixation of Cadre Strength) March, 1971 (in English and Hindi), publish-Third Amendment Regulations, ing the Ciaematograph (Censorship) Amendment Rules, 1971. [Placed in Library. See No.

NOTIFICATION OF THE MINISTRY OF FOREIGN TRADE

THE DEPUTY MINISTER IN THE (xvi) Notification G.S.R. No. 708, THE DEPUTY MINISTER IN THE dated the 4th May, 1971, pub-MINISTRY OF FOREIGN TRADE/ उपमन्त्री (Death-cum-Retirement Benefits) (SHRI A. C. GEORGE): Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the

- (i) Notification S.O. No. 1755, dated the 27th April, 1971, under subsection (2) of section 18-A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-274/71.]
- (ii) Notification S.O. No. 1916, dated the 6th May, 1971, publishing the Export of Cast Iron Soil Pipes and Fittings (Inspection) Rules, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-275/71.]

I. THE CIVIL DEFENCE (AMENDMENT) REGULATIONS, 1971.

II. NOTIFICATIONS UNDER THE INTER-STATE CORPORATIONS ACT, 1957

SHRI F. H. MOHSIN: Sir, I beg to lay

- (a) A copy of the Ministry of Home Affairs Notification GSR. No. 520, dated the 6th April, 1971, (in English and Hindi), publishing the Civil Defence (Amendment) Regulations, 1971, under section 20 of the Civil Defence Act, 1968. [Placed in Library. See No. LT-276/71.]
- (b) A copy e^ach of the following Notifications (in English and Hindi) of the Ministry of Home Affairs under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957: